## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2626 ANSWERED ON:05.08.2015 Amendment in RTE Act Shetty Shri Gopal Chinayya;Singh Shri Abhishek

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to carry out any amendment in the Right to Education (RTE) Act, 2009;

(b) if so, the details thereof;

(c) whether providing education to all children in the country is a constitutional/ legal obligation of the Government; and

(d) if so, the details thereof?

## Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) & (b): There is no proposal to amend the Right of Children to Free and Compulsory Education (RTE) Act, 2009 at present. (c) & (d): Article 21-A has been inserted in the Constitution of India by the Constitution (Eighty-sixth Amendment) Act, 2002 to provide free and compulsory education of all children in the age group of six to fourteen years as a Fundamental Right in such a manner as the State may, by law, determine. The RTE Act, 2009, effective from 1st April, 2010, represents the consequential legislation envisaged under Article-21A. It mandates that every child of the age of six to fourteen years shall have the right to free and compulsory education in a neighbourhood school till the completion of his or her elementary education. All States/UTs are implementing the RTE Act, 2009 across the country as per their respective notified State RTE Rules.